THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-129/2006/2/63/A

From :-

Smti. Pronita Morang,

Jt. Registrar (Vigilance),

Gauhati High Court,

Guwahati.

To,

Shri Naim Uddin Ahmed,

Principal Judge,

Family Court, Nalbari.

14. Dated Guwahati, the 29 April, 2025.

Sub:-

Casual leave.

Ref:-

Your letter No. FC.NLB/08/2019/383 dated 29.04.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 02.05.2025 and 03.05.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 30.04.2025 till the morning of 05.05.2025. The Counsellor, Family Court, Nalbari, and in his absence, the Chief Judicial Magistrate, Nalbari would remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-129/2006/ 2/64 /A dated , 29-04-2025

力. The Project Manager, Gauhati High Court.

9.0 h. 25

JT. REGISTRAR (VIGILANCE)